

e-Court Fee is available only for NCT Delhi.

The Stock Holding Corporation of India Ltd. (SCHIL) has by its letter dated 15th July 2013 informed that it is commencing an online downloading facility of e-court fee from 11 am on 22nd July 2013. The E-payment gateway charges levied on end users will be Rs. 6/- for net banking and Rs. 20/- for debit card with taxes per use.

The registration procedures have been explained by the SHCIL as under:

- a. Please visit our website www.shcilestamp.com and go to e-Court Fees Section.
- b. Please register yourself to create your Login ID and Password.
- c. After registering yourself please activate your account by clicking on the link provided in your registered e-mail ID.
- d. Now log in online module by using your activated User ID and Password.
- e. Please credit your account using Net Banking or Debit Card accordingly.
- f. You can generate Online e-court fee Receipt within the credit limit.
- g. Please use reprint option if Online e-court fee Receipt is not generated online owing to any reason (like connectivity problem, power failure, printer problem etc.).”

The main points to be noted are as under:

- (i) The above facility is in effect a court fee payment loading facility. In other words, a user will be able to purchase court fee to any extent and

- hold it in credit in her/his own account from which the user will be able to utilize the exact amount of court fee needed per transaction.
- (ii) For instance, court fee to the extent of Rs. 20,000 could be purchased at one time for which the charges will be Rs. 6 for payment by net banking or Rs. 20 plus taxes for payment by debit card. Upon making the payment an e-court fee ID will be generated. To the extent that the user needs to utilize court fee for any transaction, the user will generate an e-court fee receipt. For example, if for any particular transaction the user requires to pay court fee of Rs. 500 he will generate e-court fee receipt only to that extent. This will leave a balance (in the above example Rs. 19500) in the account which could be utilized subsequently at various points in time. Every time the user requires to 'top up' the total amount in the court fee account, the user will have to pay the charge levied by the SCHIL, i.e., Rs. 6/- for net banking and Rs. 20/- plus taxes for debit card.
- (iii) The advantage of the above system is that court fee is available easily as and when the user desires; there will be no last minute anxiety about non-availability of court fee. Also the precise amount of court fee can be used for a transaction leaving the balance in the account.

- (iv) However, there are certain precautions to be taken. A print out has to be taken of the e-court fee receipt. Although multiple print-outs of an e-court fee receipt can be taken, there is a possibility that a misplaced/ lost receipt could lead to its misuse by a finder. It is possible for the system to trace out such misuse and even locate the person who has (mis) used the receipt. However, this may be cumbersome and time consuming. Therefore, it is advisable that the printed e-court fee receipt is preserved carefully. Once an e-court fee receipt is used, the system will “lock” it and it cannot be subsequently used.
- (v) Please do not bring a printed electronic court fee receipt/or electronic court fee from any third party other than the SCHIL or its authorized vendors. The user should herself or himself purchase the e-court fee.
- (vi) Those without a net banking facility or a debit card can go to the SCHIL counter in the High Court and avail of the only e-court fee loading facility by depositing cash at the counter.
- (vii) In the event of any difficulty in any of the above steps the user is advised to contact the website of the SCHIL at www.shcilestamp.com. The Computer Section of the High Court delhihighcourt@nic.in. will also help the user in this regard.